

SHRI CHAMAN LAL GUPTA : Mr Speaker, Sir I submit that Amarnath Yatra is a very sensitive matter and you should draw attention of the Government urging them to take foolproof measures to make this yatra a success. First of all we have to provide transport facilities. Lakhs of people go on the height of 15000 feet. The extremists have announced this time that they would not allow any horse or collie to go there. Therefore, Government have to take some alternative steps urgently. The people have to spend Rs. 12 for a cup of tea. They are not supplied with ration. Many private organisations want to make certain arrangements there. Let the Government allow them to do so, arrange transport facilities for them to enable the pilgrims to get ration and blankets. The people have to pay a sum of Rs.200 per night for a blanket. I request that the Central Government should discuss all these things with the State authorities so that foolproof arrangements could be made.

[English]

SHRI P.R. DASMUNSI : Mr. Speaker, Sir, I would like to draw the attention of the Government through you an important matter. There is already an Act and established practice to provide security, accommodation and everything as per protocol to the ex-Prime Ministers. I would like to know from the Government through you, Mr. Speaker, Sir, who always defend the dignity of the House and the dignity of the Members, the fate of the person who had been the Prime Minister twice according to the Oath Register of the Rashtrapati Bhavan, Shri Gulzarilal Nanda. We are fast approaching the Golden Jubilee of the freedom movement. So far as I understand he has not briefed me - Gulzarilal Nanda is not in a good condition. The Government is not taking care to see as to how he is being looked after and how he is being protected. On the day the Confidence Motion was taken up, I gave a personal note to Prime Minister Shri Deve Gowdaji saying that he should immediately take care of this matter. As far as I understand, nothing has been done. I would appeal to you whether the provisions of the Act can be extended so that there is an opportunity and scope to protect even Shri Gulzari Lal Nanda under this umbrella and to see that in the last days of his, he can get this much of comfort for having fought for the freedom and for being the Prime Minister of the country twice, though for a brief period. This is my submission.

MR. SPEAKER : Okay. I think the Government should look into that and do whatever is possible.

[Translation]

PROF. PREM SINGH CHANDI UMAJRA (Patiala) : Mr. Speaker, Sir, I want to draw your attention towards a very serious problem of Punjab is in the grip of power

crisis Punjab is affected in the real sense. It is natural as well as man-made. We are sorry to note that there could be deposits in abundance in the country but the coal is not being supplied to Punjab as a result of which our thermal plants in Bhatinda and Ropar are on the verge of closure the crisis of power in Punjab is so serious that offices of Punjab are functioning under the trees. There are no fans, no air conditioners, even tube-wells in the fields are not operating

Sir, it is well known fact that Punjab contributes 60 percent foodgrains in the national pool and now, when Punjab is in the grip of power crisis, power should be supplied from the Central pool. But it is not being done. We, all Members of Punjab, met the Prime Minister. We are grateful to him for taking immediate action in the matter but it did not meet our full requirement, only 5 Railway rakes of coal have been supplied but there is a load of 8 rakes daily. If coal does not reach, thermal plants will be closed. The crisis will become so deep that Punjab will not be in a position to contribute 60 percent foodgrains to the central pool. I may request the hon'ble Minister, through you, that... (*Interruptions*)

[English]

MR. SPEAKER : Complete your speech quickly. Every body has to speak.

[Translation]

PROF. PREM SINGH CHANDUMAJRA : Sir, I want to say that supply of coal should be on regular basis and recurrence of such crisis should not be there. I want to submit another point and that is regarding Thien Dam. Initial cost of Construction of this dam was Rs.85 crore which has now shot up to Rs.2650 crore. Had the work on thien dam been completed in time, Punjab would not have such faced such a serious crisis. Punjab has to suffer heavy losses away to floods, the crops are destroyed. They do not get water as well as power supply.

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Spaker, Sir, I am very sorry to state that I went to see the District Magistrate alongwith people of my constituency on the 27th June, to explain to him the situation being faced by them as a result of rains and floods. After waiting for half hour amout side his residence I told him that area has been flooded, all the houses have collapsed. In spite of this, the District magistrate, Ferozabad informed us after 8 hours that he was not proposed to see us. Then I told him that we shall resort to *Dharma* here itself. Then Shri Mittal, the District Magistrate, come out of his residence. He did not listen to the problem of the people attentively and therefore they were very much perturbed. Then I intervened and said "The people are suffering, their houses have collapsed, crops have been destroyed,

please listen to their grievances, I am their representative. I am Member of Parliament of that area." But it was also ignored. Shri Mittal, the District magistrate tore all the papers and said "go away, you can go to any one from whom you may get protection, do whatever you can do."

Respected Chandra Shekhar ji has said that if some body in the country is insulted, he is Member of Parliament only. I did not want to raise this matter in the House. I met hon'ble Home Minister and told him that the District Magistrate, Shri Mittal tore my all papers and Challenged me "you go and do, whatever you can do. I told the hon'ble Home Minister that I have been insulted. When I met him again after two weeks, I was told that he will get the report after six months ...*(Interruptions)* the hon'ble Home Minister said that he will get the report after six months...*(Interruptions)* The District Magistrate has insulted me. He said, "Go away and do, whatever you can do, harijan Members of Parliament have lost their senses." Mr. Speaker, Sir, I want your protection and want to know from the hon'ble Home Minister the action taken by him in the matter.

*[English]*

MR. SPEAKER : I share your sentiments. Let the Government ask for comments.

*(Interruptions)*

*[Translation]*

MR. SPEAKER : Mr. Katheria, I have already told ...*(Interruptions)*

*[English]*

MR. SPEAKER : What I have said is that the Government should expedite the matter.

*(Interruptions)*

*[Translation]*

MR. SPEAKER : Katheriaji, I have asked the Government to furnish the report at the earliest.

*(Interruptions)*

SHRI RATILAL KALIDAS VERMA (Dhanduka) : Mr. Speaker, it involves dignity of Members of Parliament ...*(Interruptions)*

SHRI PRABHU DAYAL KATHERIA : Mr. Speaker, Sir, I am informing you that I have been told that the report will be received after six months. What is this, a Member of Parliament has been insulted...*(Interruptions)*

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Speaker, Sir, The District Magistrate has stated that Harijan Members of Parliament has lost his senses and the Hon'ble Minister of Home affairs says that the report

will come after six months what does it mean? I would like the Hon'ble Minister of Home Affairs to give his reaction right now. At present the state of Uttar Pradesh is under the President's rule and the Ministry of Home Affairs is running the administration of that State. Where is the question of six months. He can call for the report immediately. This plea is unacceptable...*(Interruptions)* A clear cut allegation is being levelled. This is very serious matter...*(Interruptions)*

*[English]*

MR. SPEAKER : Mr. Gupta, would you like to say something on this?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : The hon. Member approached me and recorded his complaint against the District Magistrate of Ferozabad which is his Constituency and complained about his misbehaviour with him. I told him that on the basis of his complaint, I have to obtain a report from there...*(Interruptions)* I do not know what he was saying. I could not catch him.

*[Translation]*

SHRI PRABHU DAYAL KATHERIA : Mr. Speaker, Sir, I am saying this with full responsibility that I was told that he will get the report after six months ...*(Interruptions)*

*[English]*

MR. SPEAKER : Mr. Katheria was saying that you told him that you will get the report in six months' time.

SHRI INDRAJIT GUPTA : Who said that?

MR. SPEAKER : What he is saying is that you will get the report in six months' time.

SHRI INDRAJIT GUPTA : Where from he got it?

*[Translation]*

who has said, six months? I have not said so ...*(Interruptions)* I shall call for the report expeditiously. I have nowhere mentioned six months.

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, there are two aspects of the matter. The Hon'ble Minister of Home Affairs has clarified it. He has not stated that he would get the report after six months. The second aspect is the behaviour of District Magistrate, it is a question of breach of privilege you can under an enquiry into the conduct of the District Magistrate and refer the whole issue to the Privileges Committee. A complaint has been made. The Hon'ble Minister has no direct knowledge about the incident...*(Interruptions)* But if some body behaves like this with the Hon'ble Members is it not objectionable? You should intervene in this matter...*(Interruptions)*

[English]

MR. SPEAKER : Now, listen to me. The Leader of the Opposition has raised a very pertinent question. Let the Home Minister get it enquired into and give the report to me. After going through the report of the Home Minister, I will decide what should be done. But I do agree with Mr. Vajpayee that members of Parliament will have to be extended the courtesy that they deserve.

(Interruptions)

[Translation]

DR. MURLI MANOHAR JOSHI : Sir, it has been said those Harijan Members of Parliament has lost his senses. This is very serious matter. The leader of the opposition has state this matter shold be referred to the privileges committee...(Interruptions)

[English]

MR. SPEAKER : I will see. The Chair will protect the privileges of the Members of this House, I can assure you that.

SHRI ATAL BIHARI VAJPAYEE : Now, Sir, allow me to raise a very important matter.

MR. SPEAKER : Only one issue in Zero Hour, Vajpayeeji.

[Translation]

DR. RAM LAKHAN SINGH (Bhind) : Mr. Speaker, Sir, Malampur Industrial area has been developed in Bhind district of Madhya Pradesh. It has been observed that none of the factories set up there has installed pollution control devices. as a result of which poisonous effluence of factories reaches Gohad dam via canal from when Besoli stream originates and hundreds of villages...(Interruptions)

[English]

MR. SPEAKER : Not today.

(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, there is a stalemate in the All India Institute of Medical Science...

MR. SPEAKER : I cannot allow the same member put supplementaries and also raise matters in Zero Hour too. Other Members have also to be given a chance. There are so many newcomers here and they are not getting a chance. I have to distribute that way.

[Translation]

SHRI RAM LAKHAN SINGH : It takes lives of hundreds of animals and atleast 50 percent damage is

done to the crops irrigated by the aforesaid canal. Sir, I submit that you may kindly direct the Government to take steps to enquire into the matter to ensure that pollution control devices are installed in all the factories there.

SHRI MUKHTAR ANIS (Sitapur) : Mr. Speaker, Sir, Hon'ble Minister of Water Resources while replying to a question regarding floods during the Question hour, has ignored Uttar Pradesh altogether. I want to mention a very important point regarding two rivers viz Ghaghra and Sharda flowing between Lakhimpur and Sitapur. The confluence of both these rivers takes place near Mallaypur in Sitapur which causes havoc in Sitapur and Lakhimpur.

Sir, first of all I may submit that these two rivers originate from Nepal and then flow is very fast which results in continuous erosion. Second thing is that Sharda Barrage has been built in Lakhimpur, and another barrage has been built on Baharaich Katrania ghat. The water of both the barrages is released into Ghaghara as well as Sharda as a result of which of these districts are on the verge of devastation. At present, 50 lakh people have become homeless. Every Village in the area has become victim of the floods caused by them. Now Engineers will release water from Sharda Barrage which will curse floods in the entire region.

Sir, I want to say two things - one is that steps should be taken to protect this region from floods and second thing is that water from Sharda and Katrania Barrages should not be released in the aforesaid rivers because it causes havoc in the entire region. I therefore, request that steps should be taken to prevent floods in our area.

[English]

MR. SPEAKER : Shri Manoranjan Bhakta

Islands have to be given special treatment here!

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Mr. Speaker, Sir, the Andaman & Nicobar Islands is a Union Territory and the Central Government is having the responsibility for the good governance of the Union Territory.

Sir, there is an acute problem of unemployment in the islands and at present, particularly today, the youths of Andaman & Nicobar islands are staging a *dharana* all over the Territory, asking for the employment potentialities in the Island. There are a large number of ad hoc appointments made in Groups 'A', 'B' and 'C' in different departments. The employees have been working there for seven to eight years and they are not being regularised. The situation is such that more than thousand posts are lying vacant and these have not been filled up.